

Individuals/Firms Operating Aircraft Privately

6579. SHRI NAVIN RAVANI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether some individuals/firms are operating aircraft privately ;

(b) if so, the purpose for which they are allowed to operate ;

(c) whether there are any rules regulating the movement of aircraft by individuals/firms ; and

(d) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA) : (a) and (b). Yes, Sir. Some individuals/firms are operating aircraft for their private and own business purposes.

(c) and (d). The movements of aircraft are governed by the provisions contained in Rule 16 dealing with the "Rules of the Air", of the Aircraft Rules 1937.

Visit of Delegation of Gem and Jewellery Export Promotion Council to Australia and New Zealand

6580. SHRI BHIKU RAM JAIN: Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that a delegation sponsored by the Gem and Jewellery Export Promotion Council visited Australia and New Zealand recently ; and

(b) the details in regard to the assessment of the future potentialities for exports of cut and polished diamonds and other precious stones ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) and (b). A delegation sponsored by the Gem and Jewellery Export Promotion Council left for Australia and New Zealand on March 14, 1982. The broad objectives of the delegation are to make an assessment of the existing and future potential of these markets for cut and polished diamonds and precious/semi-precious stones, study consumer preferences and local production in these countries, etc. The detail report of the delegation is awaited.

Representation of Refrigeration Industry for Review of Taxes

6581. SHRI BHIKU RAM JAIN: Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the refrigeration industry had urged upon the Government to review the taxes and provide relief to bring down the prices and bring refrigerators within the reach of the common man ;

(b) whether the association had also assured Government that the tax relief measures for the industry would lead to increase in production, exports, revenue earnings and employment generation ; and

(c) if so, the reaction of Government thereto and the decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA) : (a) and (b). Yes, Sir. The Association had stated that in the event of the industry being extended duty relief, there would be increase in production, exports, revenue earnings and employment generation.

(c) Government have examined the representations received by them for grant of various reliefs to the refrigeration industry. One of the requests was accepted viz. grant of excise duty exemption to water coolers as part of the 1982 proposals.